IN THE CENTRAL ADMINISTRATIVE TRIAUNAL

AHMEDABAD BENCH

Contempt C.A. 30/92 in C.A. 45/91 in O.A. No. 247/88

DATE	OF	DECISION	12-1-1993.
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Shri U.K. Modi	Petitioner
Shri M.S. Trivdei	Advocate for the Petitioner(s)
Versus	
Union of India and others	Respondent
Shri Akil Kureshi	Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. N.V.Krishnan

Vice Chairman.

The Hon'ble Mr. B.S. Hegde

Member (J)

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not? >
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

Shri U.K. Modi 1/3786 Soni Falia Moti Desai Pole, Surat.

Applicant.

Advocate Mr. M.S. Trivedi

Versus

- Union of India, Thrugh, Shri Director General, C.P.W.D, Ministry of Urban Development Nirman Bhavan, New Delhi.
- 2. Shri R.L. Garg Executive Engineer (E) Central Elec. Division C.P.W.D. Ahmedabad.

Respondents.

Advocate Mr. Akil Kureshi

ORAL JUDGEMENT

In

C.A. 30 of 1992 in C.A. 45/91

In

O.A. 247/1988

Date: 12-1-1993.

Per Hondble Shri N.V. Krishnan Vice Chairman.

Shri M.S. Trivedi for the applicant. Shri Akil Kureshi for the respondent.

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The original order has been complied with. The matter was kept pending only for considering whether the applicant is entitled to any costs.

- 2. The learned Advocate for the applicant submitted that the applicant does not want to press this issue.
- 3. Accordingly, the contempt application is closed and notices issued to the respondents is discharged.

(B.S. Hegde) /2:1:93

Member (J)

(N.V.Krishnan)

Vice Chairman.

*AS.